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LAW DEPARTMENT

NOTIFICATION

The 23rd July, 2025

No.11776-I-Legis-16/2025/L.- The Following Ordinance promulgated by the Governor of Odisha on the 22nd July, 2025 is hereby published for general information.

ODISHA ORDINANCE NO. 1 OF 2025

THE ODISHA UNIVERSITIES (AMENDMENT) ORDINANCE, 2025 AN

ORDINANCE

FURTHER TO AMEND THE ODISHA UNIVERSITIES ACT, 1989

WHEREAS, the Legislative Assembly of the State of Odisha is not in session;

AND, WHEREAS, the Governor of Odisha is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Odisha Universities Act, 1989 in the manner hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Odisha is pleased to promulgate the following Ordinance in the Seventy-Sixth Year of the Republic of India as follows:—

Short Title and Commencement.

- 1. (1) This Ordinance may be called the Odisha Universities (Amendment) Ordinance, 2025.
 - (2) It shall come into force at once..

Amendment of Section 6.

- 2. In the Odisha Universities Act, 1989 (hereinafter referred to as the Principal Act), in Section 6,-
 - (a) in sub-section (3), in the proviso to clause (iii), for the word "refuse",

Odisha Act 5 of 1989. the word "recuse" shall be substituted;

(b) in sub-section (10), for the proviso thereto, the following proviso shall be substituted, namely:—

"provided that where it is not reasonably practicable to fill up the vacancy in the manner as aforesaid immediately after it occurs, the Chancellor in consultation with the State Government may appoint any of the Vice-Chancellor of any Public University of the State or any other person as the Vice-Chancellor for a period as specified by the Chancellor or till joining of a regular Vice-Chancellor and the Vice-Chancellor so appointed shall exercise the powers and perform the functions of the Vice-Chancellor and shall be entitled to such allowance as determined by the Chancellor."

Amendment of Section 13A. 3. In the principal Act, in Section 13A, in sub-section (3), for the word "Hall", the word "Half" shall be substituted.

THE ODISHA DMYERSTIES (AMENDMENT) OROBANG 5, 2020

POSESSE NO

HARI BABU KAMBHAMPATI
Governor of Odisha

Dated the 22nd July, 2025

MANAS RANJAN BARIK
Principal Secretary to Government